

(c) The rates of compensatory allowance for different categories of employees stationed in different areas are shown in the statement laid on the Table. [See Appendix IV, annexure No. 33]. All the employees stationed in such areas are eligible for the allowance.

Annual Increment of Jawans

3143. { Shri A. V. Raghavan:
Shri Pottekatt:
Shri Warior:

Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to introduce yearly increment of pay to the Jawans instead of the existing quinquennial increment of Rs. 2-50 nP;

(b) whether any representations were received to enhance the existing rate of increment;

(c) whether any revision of pay was made in the case of other ranks and non-commissioned officers; and

(d) if so, in which year?

The Minister of State in the Ministry of Defence (Shri Raghuramiah):

(a) No, Sir.

(b) Yes.

(c) and (d). The rates of pay of other ranks and non-commissioned officers were revised and improved under Government orders which were issued in September 1960 and which had retrospective effect from the 1st July 1959.

प्रतिरक्षा अनुसंधान तथा विकास संगठन

३१४४. श्री भक्त दर्शन : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन के मंत्रालय के प्रतिरक्षा अनुसंधान तथा विकास संगठन के कुछ विभागों का विघटन कर के उन्हें अन्य स्थानों पर भजा जा रहा है ;

(ख) क्या यह भी सच है कि इस अप्रत्याशित स्थिति के कारण वैज्ञानिकों में बड़ा असंतोष फैल रहा है ; और

(ग) यदि हाँ, तो स्थिति में सुधार के लिये क्या कार्यवाही की जा रही है ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेनन) :

(क) जी, नहीं ।

(ख) तथा (ग) प्रश्न नहीं उठते ।

SHORT NOTICE QUESTION

Enrolment of Law graduates in Kerala

S. N. Q. 17. Shri Koya: Will the Minister of Law be pleased to state:

(a) whether the attention of the Government has been drawn to the hardship of law graduates in Kerala who passed the September examination, in the matter of enrolment;

(b) whether it is a fact that the Kerala University published the results very late; and

(c) whether the law graduates of any other State were denied enrolment due to delayed publication of result?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):

(a) Yes; Sir.

(b) The B.L. results of the Kerala University were declared on 6-12-1961.

(c) Representations have also been received from the Law Graduates of Bombay and Nagpur Universities, whose final LL.B. Examination results were published on 12th December, 1961 and 20th December, 1961 respectively about difficulties experienced by them in enrolling themselves as Advocates.

12 hrs.

MOTION FOR ADJOURNMENT

TRAIN-BUS COLLISION AT RAILWAY CROSSING

Mr. Speaker: I received notice of an adjournment motion yesterday